

Year	Accrued Quantity of damaged foodgrains (in lakh MTs)
2004-05	0.97
2005-06	0.95
2006-07	0.25
2007-08	0.340
2008-09	0.200
2009-10	0.070
2010-11	0.060
2011-12	0.033
2012-13 (upto 01.11.2012)	0.014

(c) Due to the increased procurement of foodgrains, the Government has formulated the Private Entrepreneurs Guarantee (PEG) Scheme for construction of covered storage godowns through private entrepreneurs, Central Warehousing Corporation (CWC) and State Warehousing Corporations (SWCs). Under the PEG Scheme, FCI gives guarantee for the storage charges to the private investors for 10 years. A capacity of 181.08 lakh MTs has been approved for construction of godowns in 19 States under PEG Scheme. A capacity of 20 lakh MTs will also be constructed in Silos within the overall storage requirements of FCI. Besides the PEG Scheme, there is a Plan scheme for creation of total additional storage capacity of 5.40 lakh MTs in the North Eastern States through FCI under which during Eleventh Five Year Plan some other deficit States have also been covered. The FCI has also finalised a scheme for hiring of private godowns through open tenders for one year extendable for another one year, to take care of the short term hiring needs.

#### **Growth of sugar industry in Haryana**

1746. SHRI AVINASH PANDE : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is aware of the higher growth of Haryana sugar industry, as found by the Directorate General of Commercial Intelligence and Statistics for 2011-12;

- (b) the reasons this growth could be attributed to;
- (c) whether Government has taken any steps towards public-private partnerships in the sugar sector;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) and (b) The State Government of Haryana has reported that the sugar industry in Haryana has grown by 11-15% in the year 2011-12 and this is mainly due to remunerative sugarcane prices in the State.

(c) to (e) The sugar mills in the country are either in the private or co-operative/public sector and the State Governments are having stake in the cooperative and public sector mills. As such, it is for the State Governments/UT's concerned to initiate steps towards public-private partnership in these mills.

#### **Action against real estate companies**

†1747. SHRI RASHEED MASOOD : Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the names of real estate companies against whom Competition Commission of India (CCI) the organisation which oversees the competition related matters, has initiated probe;
- (b) the details thereof;
- (c) the names of the companies which have been found guilty; and
- (d) the details of the penalties imposed thereon?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SACHIN PILOT) : (a) and (b) The Competition Commission of India has initiated probe against M/s. DLF Ltd., M/s. Larsen & Toubro Ltd., M/s. Tulip Infratech Pvt. Ltd., M/s. JP Associates Ltd. and M/s. Omaxe Ltd. based on 23 cases filed against the above Companies.

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† Original notice of the question was received in Hindi.